

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
FRIDAY, THE 24TH DAY OF APRIL 2020 / 4TH VAISAKHA, 1942
WP(C) TMP NO. 140 OF 2020**

Petitioner:-

The Tirurangadi Co-operative Agricultural And Rural
Development Bank Ltd.No. 858, Chemmad.P.O.,
Represented by its Secretary.

Respondents:

1. The Union of India, represented by the
Secretary to Government, Ministry of Finance,
North Block, Raisana Hill, New Delhi – 110001
2. The Commissioner of Income Tax (TDS),
Central Revenue Building, I.S.Press Road,
Ernakulam., Pin -682 018.
3. The Income Tax Officer, (TDS),
Ayakar Bhavan, North Block, Mananchira,
Kozhikode, Pin-673 001
4. The Malappuram District Co-operative Bank Ltd,
District Co-operative Bank Building, Malappuram,
represented by its General Manager., Pin 676 505,

By

ASGI Sri. P. Vijayakumar
Standing Counsel Sri. Christopher Abraham, Income Tax

This writ petition having come up for admission on 24.04.2020, the
court on the same day passed the following:

ORDER

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Dated this the 24th day of April, 2020

ASGI takes notice for the 1st respondent. Standing Counsel for Income Tax takes notice for respondents 2 and 3. Petitioner to take out notice by e-mail to the 4th respondent. Petitioner to provide e-mail id of the 4th respondent to Registry.

Operation of Ext.P1 and all further proceedings pursuant thereto, as against the petitioner, shall stand stayed till 27.05.2020.

Post the writ petition on 27.05.2020.

N. NAGARESH, JUDGE

Appendix

Petitioner's Exhibits:

Ext. P1- True copy of the proceeding dated 16.03.2020 issued by the 4th respondent to the petitioner.